IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BEICH, JAIPUR.

Date of Decision: 11.1.96.

CP 134/95 (OA 148/90)

Kishan Lal Sain

... Petitioner

Versus

Shri B.B. Dave and another

... Respondents.

CORAM:

HON'BLE MR. GOFAL IFISHNA, VICE CHAIRMAN HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioner

... Mr. S.K. Jain

For the Respondents

... Mr. U.D. Sharma

ORDER

PER HON'BLE MR. GOFAL IFISHDA, VICE CHAIRMAN

Petitioner, Mishan Lal Sain, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that despite the directions of the Tribunal in OA 148/90, decided on 12.9.94, to engage the petitioner in service as a Mursing Ardali, the respondents have not complied with the same and have committed contempt of court.

- 2. We have heard the learned counsel for the petitioner and the learned counsel for the respondents. The learned counsel for the respondents has produced a copy of the reply, which has been taken on record. It has been stated by the respondents that the petitioner has been re-engaged as a Nursing Ardali on 3.11.95 and he has taken over the charge on the forenoon on that date. The order of the Tribunal has been implemented.
- 3. The Contempt Petition, therefore, fails. Notices issued are discharged.

(O.P. SHAFMA)

MEMBER (A)

GOPAL KRISHNA)

VICE CHAIRMAN

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